

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 103
490/252/ND/2020

IN THE MATTER OF:

M/s. Ryan Health Care Pvt. Ltd.

...APPELLANT

Vs.

ROC NCT of Delhi & Haryana

..RESPONDENT

Section

Under Section 252

**Order delivered on 15.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Himanshu Harbola, Advocate

For the ROC

:Mr. M. Yadubhushan Rao, AROC

For the Income Tax Department

:Ms. Easha Kadian, St. Counsel

ORDER

Heard the submissions made by the counsel for the appellant as well as counsel for the Income Tax Department and AROC. Ld. Counsel for the Income Tax Department and AROC are directed to file their reply before 23rd December to enable the appellant to avail the scheme formulated by the MCA, Government of India. Post the matter to 23rd December, 2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**